

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 38 OF 2018 &
IA NO. 863 OF 2017**

Dated: 12th February 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Maharashtra Veej Grahak Sangatana

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Harinder Toor
Mr. Soumik Ghosal
Mr. Gaurav Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Aanchal Arora for R-1

Ms. Ramni Taneja
Mr. Kiran Gandhi for R-2

Mr. Hasan Murtaza for R-3

ORDER

Admit. Issue notice to the Respondents returnable on 03.04.2018.
Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1;
Mr. Kiran Gandhi takes notice on behalf of Respondent No.2 and Mr. Hasan
Murtaza takes notice on behalf of Respondent No.3 and they seek four
weeks time to file reply. Dasti, in addition, is permitted.

List the matter on **03.04.2018**. In the meantime, learned counsel for the respondents may file reply on or before 13.03.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(Justice N. K. Patil)
Judicial Member

ts/tpd

(I. J. Kapoor)
Technical Member